

LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

Nos. 203- 212]

[Wednesday, June 26, 2019/ Ashadha 5, 1941(Saka)

No. 203

TABLE OFFICE (B)

PROCEDURE FOR SUBMITTING CHITS IN THE HOUSE

Attention of Members is invited to Rule 349 (xiii) of Rules of Procedure and Conduct of Business in Lok Sabha which is reproduced below:

“Whilst the House is sitting, a member-

shall not approach the Chair personally in the House. The Member may send chits to the Officers at the Table, if necessary.”

Members are requested to adhere to the above procedure.

Kind cooperation of Members is solicited.

Process to submit notice and procedure for raising matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that an **e-portal has been put in place to facilitate the members to submit their notices online to raise the Matters of Urgent Public Importance after Question Hour, i.e. during 'Zero Hour'**. Members can also physically hand over the notices of 'Zero Hour' for which **printed form is available** in the Parliamentary Notice Office. The following **procedure for raising** matters of urgent public importance after Question Hour, i.e. during 'Zero Hour' shall be followed: -

- (i) Notices may be given **either through printed form at Parliamentary Notice Office or online** by the members **from 1700 hours to 1800 hours on the day prior to the day/date** on which the members desire to raise their matters in the House.
 - (ii) The notices received **after 1800 hours** shall be treated as **time-barred**.
 - (iii) **Twenty matters** as per their priority in the **ballot** will be allowed to be raised on a day. However, 4-5 notices over and above these twenty matters of national/international importance could also be tabled on the same day morning on which the matter is sought to be raised in the House, *for which no ballot would be held* and **may** be allowed on the basis of their importance and that too **only at the discretion of Hon'ble Speaker**.
 - (iv) The order in which the matters will be raised, shall be decided by the Hon'ble Speaker at her/his discretion.
 - (v) A matter proposed to be raised **should be under the jurisdiction of the Government of India only** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so.
 - (vi) Matter proposed to be raised **shall not contain any statement making allegations**.
2. **Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 1700 hours and 1800 hours.**
Kind cooperation of Hon'ble members is solicited.

Display of result of ballot regarding matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that the notices on matters of urgent public importance to be raised after Question Hour, i.e. during 'Zero Hour' received between 1700 hours and 1800 hours on the day prior to the day/date on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office after 1800 hours on the day of receiving of notices. The result of ballot shall immediately, thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House at 1015 hours on the day on which the members are supposed to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format on the 'updates' column of Lok Sabha website immediately after the ballot process is over.

Process to submit the notice as well as procedure to call the attention of the Minister to a matter of urgent public importance Under Rule 197

Hon'ble members are informed that **an e-portal has been put in place to facilitate the members of Lok Sabha to submit their notices online** to call the attention of the Minister to any matter of urgent public importance under rule 197 (Calling Attention). However, **the printed form is also available** in the Parliamentary Notice Office to submit the notice to call the attention of Minister. The following process to submit the notice as well as procedure to call the attention of Minister under Rule 197 will be followed: -

- (i) Notices may be submitted **either through printed form or online**;
- (ii) No member shall give more than two notices for any one sitting;
- (iii) A notice signed by more than one member to call the attention of Minister shall be deemed to have been given by the first signatory only;
- (iv) Notices for a sitting received upto 1000 hours shall be deemed to have been received at 1000 hours on that day and a ballot shall be held to determine the relative priority of each such notice on the same subject. Notices received after 1000 hours shall be deemed to have been given for the next sitting;
- (v) Notices received during a week commencing from its first sitting till 1000 hours on the last day of the week on which the House sits, shall be valid for that week. Notices received after 1000 hours on the last day of the week on which the House sits, shall be valid for the following week;
- (vi) In case of five or less number of members giving notices on same subject that is admitted by the Speaker, their *inter se* priority shall be determined with reference to the date and time of receipt of Notices;
- (vii) All the notices which have not been taken up during the week for which they have been given, shall lapse at the end of the week unless the Speaker has admitted any of them for a subsequent sitting:

Provided that a notice referred for facts to a Minister shall not lapse till it is finally disposed of by the Speaker.

Kind cooperation of Hon'ble members is solicited.

Attendance Register of Members

Section 3 of the ***Salary, Allowances and Pension of Members of Parliament Act, 1954*** (as amended by Act. No. 17 of 2018) relating to 'Salary and daily allowances' provides as follows: -

"3. Salaries and Daily Allowances. – (1) A member shall be entitled to receive a salary, at the rate of **one lakh** rupees per mensem during the whole of his term of office and subject to any rules made under this Act an allowance at the rate of **two thousand** rupees for each day during any period of residence on duty:

xxx

xxx

xxx

Provided that no member shall be entitled to the aforesaid allowance unless he signs the register, maintained for this purpose by the Secretariat of the House of People or, as the case may be, Council of States, on all the days (except intervening holidays for which no such signing is required) of the session of the House for which the allowance is claimed".

2. Since the division numbers have not been allotted to members, the Attendance Register has now been arranged State-wise followed by Union Territory-wise in alphabetical order. For the convenience of members, the Attendance Register, split into four parts, is kept on separate rostrums in the Inner Lobby for signature of members.

3. In view of the provisions of section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954*, quoted in para 1 above, members are requested to sign in ink, in the space provided against their names in the Attendance Register and as per the specimen signatures furnished to the Lok Sabha Secretariat.

No.208

M.S. Branch

ALLOTMENT OF REGULAR ACCOMMODATION

Members are requested to submit their duly filled up and signed applications as available in the Accommodation Circular provided at the time of registration, if not submitted so far, for allotment of regular residential accommodation in New Delhi, either in Parliamentary Notice Office or in Members Services Branch in Room No.422, Parliament House Annexe at the earliest.

No.209

PARLIAMENT SECURITY SERVICE, PH

Parking Arrangements for Vehicles of Hon'ble Members of Parliament.

Hon'ble Members are informed that sufficient arrangements have been made for parking of their chauffeur driven vehicles/self driven vehicles at various places in and outside Parliament House Complex.

2. Hon'ble Members are therefore requested to brief their drivers to follow the traffic regulations, so that no inconvenience is caused to other Hon'ble Ministers/MPs/Ex. MPs.
3. Kind cooperation of Members is solicited.

No.210

Question Branch

**RESULTS OF BALLOTS OF NOTICES OF
STARRED AND UNSTARRED QUESTIONS**

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 26th June, 2019 for the sitting of Lok Sabha to be held on **12th July, 2019** was held in the presence of **SHRI MOHAMMAD AZAM KHAN, MP** in Question Branch, Room No. 324, Parliament House Annexe, New Delhi. A total of 854 notices were received and 221 Members participated in the ballots for the day.

2. The results of the ballots have been uploaded on the Homepage viz. loksabha.nic.in.
3. The Hard Copies of the ballots are also placed in Parliamentary Notice Office for the information of Members.

ELECTION OF MEMBERS TO THE GOVERNMENT BODIES

In pursuance of motions moved in and adopted by the House on 26 June, 2019 for election of members to the following government bodies, the programme of election is notified as given below:-

Sl. No.	Name of Govt. Body	No. of LS Members to be elected	Last date for nomination	Last date for withdrawal	Date of election (if necessary) & venue
1.	Rubber Board	02	02.07.2019 (Tuesday) (upto 1600 hours)	04.07.2019 (Thursday) (upto 1600 hours)	16.07.2019 (Tuesday) (from 1100 to 1500 hours in Committee Room No. 62, PH)
2.	Tobacco Board	02	-do-	-do-	-do-
3.	National Institute of Mental Health and Neuro Sciences (NIMHANS), Bangalore	02	-do-	-do-	-do-

2. As per regulations 2(2)(a) and 3 of the regulations for holding of elections to the Committees by means of single transferable vote, a member cannot propose her/his own nomination to a Committee. The nomination of a member should be proposed by another member. A Member who desires to propose nomination of other member to the Committee is requested to give notice of nomination in the prescribed "Nomination Paper". Similarly, a member who desires to withdraw her/his candidature from the election is also requested to give notice of withdrawal under her/his signature by filling Para 1 of the prescribed "Withdrawal Form". In case, a candidate who is willing to withdraw her/his candidature is not readily available or is not in a position to give the notice of withdrawal under one's signature, the Leader or Chief Whip of the Party to which the candidate belongs, may give notice of withdrawal on behalf of such candidate by filling Para 2 of the prescribed "Withdrawal Form". The requisite forms in this regard are available in the Parliamentary Notice Office (PNO). Duly filled in forms of nominations or withdrawal, as the case may be, should be delivered in the PNO before the date and time notified in the election programme above. Nomination/withdrawal paper which is filled in incorrectly or incompletely or which does not contain the signature of the Member/Leader/Chief Whip giving notice thereof, as the case may be, or is received after the expiry of the prescribed date and time shall be treated as invalid.

No.212

**Parliament Library
(Acts & Bills Section)**

Maintenance of Acts and Bills

The Members are informed that the Acts and Bills Section of the Parliament Library preserves and maintains the records of Central Government and State Governments Acts and Ordinances, Government and Private Members' Bills as introduced/passed in Lok Sabha/Rajya Sabha, Joint Select Committee Reports, the Constitution Amendment Acts, Government of India (Allocation of Business) Rules, 1961, Foreign Acts of selected countries (as and when received), etc. for reference and use by Members of Parliament. The Rules, Regulations and Notifications of the Government of India laid on the Table of House of Lok Sabha, under the Central Acts, are also maintained in the Section. The Central Acts since 1836 and Joint Select Committee Reports since 1921 are preserved in the Section.

Hon'ble Members may consult the above mentioned documents for reference purpose from Member's Reference Counter, Parliament House and Parliament Library Building.

For any further query, Members may contact Additional Director (Acts & Bills Section) at Tel. No. 011-23034065.

**SNEHLATA SHRIVASTAVA
Secretary General**